

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD

TRANSMERRED/ORIGINAL APPLICATION NO. 430 of 1990

DATE OF ORDER: 10th July, 1990.

BETWEEN:

Mr. P. Rama Sekhar

APPLICANT(S)

vs.

The Divisional Railway Manager,  
and others

RESPONDENT(S)

FOR APPLICANT(S): Mr. V. Rama Rao, Advocate

FOR RESPONDENT(S): Mr. N. R. Devaraj, SC for Railways

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CORAM: Hon'ble Shri B. N. Jayasimha, Vice Chairman  
Hon'ble Shri D. Surya Rao, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgment? No
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgment? No
4. Whether it needs to be circulated to other Bench of the Tribunal? No
5. Remarks of Vice-Chairman on columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench)

HBNJ

HDSR

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI B.N.JAYASIMHA, VICE CHAIRMAN

The applicant herein is a Rest Giving Assistant Station Master, South Central Railway, Rajampet, Cuddapah district. He questions the order issued by the 4th respondent in his proceedings dated 19.5.1990 under which the applicant has been directed to leave his present permanent position and to work as leave reserve ASM for three stations viz., RJP, HAQ and PMT according to the ladder policy.

2. We have heard the learned counsel for the applicant, Shri V.Rama Rao and the learned Standing counsel for the respondents, Shri N.R.Devaraj, SC for Railways. Shri Devaraj has placed before us a letter dated 31.5.1990 addressed by the Divisional Railway Manager to all the SSs/SMs/TTs of Guntakal Division of South Central Railway, which reads as follows:-

"The orders contained in para-2 of the letter referred to above need not be implemented now and the position existing prior to the issue of the above instructions may be maintained.

The ladder system will be given effect to at the time of periodical transfers and till such time periodical transfers are ordered, the existing arrangements may continue."

BNJ

3. In the circumstances, the impugned orders are not being implemented pursuant to the above letter. Hence, no relief is required to be given in the present application. The application is dismissed as having become infructuous. No costs.

(Dictated in the open Court).

*B.N.Jayasimha*  
(B.N.JAYASIMHA)  
Vice Chairman

*D. Surya Rao*  
(D.SURYA RAO)  
Member (Judl.)

Dated: 10th July, 1990.

*D. Surya Rao*  
DEPUTY REGISTRAR (J).

To

1. Divisional Railway Manager, South Central Railway, Guntakal.
2. Senior Divisional Railway Personnel Officer, South Central Railway, Guntakal.
3. Senior Divisional Operating Superintendent, S.C.Railway, Guntakal.
4. Station Superintendent, S.C.Railway, Rajampet, Cuddapah District.
5. The Secretary (Railways) and Chairman (Union of India), Ministry of Railways, Rail Bhawan, New Delhi.
6. One copy to Mr. V. Rama Rao, Advocate, 3-6-779, 14th Street, Himayatnagar, Hyderabad-500029.
7. One copy to Mr. N. R. Devraj, SC for Railways, CAT, Hyderabad.
8. One spare copy.

vsn

8/29/1980  
12/27/1980  
CHECKED BY

APPROVED BY  
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TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA:V.C.  
AND  
THE HON'BLE MR.D.SURYA RAO:MEMBER(JUDL.)  
AND  
THE HON'BLE MR.J.NARASIMHAMURTHY:M(J)  
AND  
THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

DATE : 10.7.90.

ORDER / JUDGMENT

M.A./R.A./C.A./No. in

T.A.No.

W.P.No.

O.A.No. 430/90.

Admitted and Interim directions Issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A.ordered/Rejected.

No order as to costs.

